issues including the issue of autonomy to Prasar Bharati. It has been decided to place the report in the public domain for inviting suggestions.

News based programmes on private FM channels

2285. DR. CHANDAN MITRA: Will the Minister of INFORMATION AND BROADCASTING be please to state:

- (a) whether private FM channels and community radio stations are not allowed to broadcast their own news and current affairs programmes;
 - (b) if so, the details thereof along with the reasons therefor; and
- (c) the corrective steps taken by Government to amend the relevant guidelines in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (c) As per the policy guidelines for expansion of FM Radio broadcasting services through private agencies (phase-III) the permission holder will be permitted to carry the news bulletins of All India Radio in exactly same format (unaltered) on such terms and conditions as may be mutually agreed with Prasar Bharati.

Clause 5(vi) of the policy guidelines for setting up community radio station in India prescribes that "the permission holder shall not broadcast any programmes, which relate to news and current affairs and are otherwise political in nature". Further, the clause 5(i) of extant policy guidelines mentions that "The programmes should be of immediate relevance to the community. The emphasis should be on developmental, agricultural, health, educational, environmental, social welfare, community development and cultural programmes. The programming should reflect the special interests and needs of the local community".

Implementation of CAT orders in Doordarshan and Prasar Bharti

2286. SHRI SALIM ANSARI:

SHRI JAI PRAKASH NARAYAN SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

 (a) whether it is a fact that DG-Doordarshan and CEO- Prasar Bharati were ordered for implementation of Central Administration Tribunal (CAT) orders in February, 2012;

- (b) if so, the reasons that inspite of 2012 order to top officers, CAT orders No. OA-2013/2005 for restoring seniority of senior officers have been kept in abeyance for six years; and
- (c) the steps Government is contemplating to take action against erring officers for delay in implementing the orders and for restoring the seniority of officers as per CAT order No. OA- 2013/2005?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) CAT has not passed any order in February, 2012 in respect of the Original Application (OA) No. 2013/2005 referred to in part (b) of the question. However, with respect to the said OA, the brief position is as follows:

CAT passed an order on 18.01.2007 in OA No. 2013/2005 filed by Sh. Vinod Kapoor. The operative part of the judgment is as follows:

"Following the judgment of this Tribunal in O.A. 1690/2005, in this case too, we direct the respondents to treat the applicant to have been regularly appointed in Junior Administrative Grade by promotion from the date he functioned as such on *ad-hoc* basis, *i.e.* from 19.07.1999, with all consequential benefits."

While granting relief to the applicant, Shri Vinod Kapoor an officer of Indian Broadcasting (Programme) Service, CAT in the order dated 18.01.2007 had linked its decision to an earlier judgment dated 09.11.2006 of the same Tribunal in OA No. 1690/2005, filed by Shri. L.D. Mandloi. The Government decided to challenge the decision of CAT dated 09.11.2006 in OA No. 1690/2005 in the High Court, Delhi. Accordingly, a Writ Petition No. 4478/2007 was filed in Delhi High Court. The Writ Petition No. 4478/2007 is still pending in the High Court. Based on legal opinion, the Ministry, on 21.11.2013 has advised Prasar Bharati to file an early hearing application in Delhi High Court.

(c) In view of reply to parts (a) and (b), does not arise.

Action against TV channels flouting time limit for advertisements

†2287. DR. PRABHA THAKUR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state: